

(b) if so, the main points of discussion in the workshop;

(c) the number of States participated in the workshop;

(d) whether any concrete-proposals were submitted to the Government; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S KRISHNA KUMAR): (a) and (b). A Workshop on "National Energy Policies: Implications of and Opportunities from the Climate Change Convention" was organised under the aegis of Asian Energy Institute (a network of twelve countries), on 19-23 July, 1993 at Bangalore. As such, it was not on National Energy Policies. Also, the workshop was not sponsored by the Government.

(c) to (e). Does not arise.

### **Unauthorised Construction in Kanpur Cantonment Areas**

1590. SHRI TARA CHAND KHANDELWAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Kanpur cantonment authorities have been noticing unauthorised construction of two or three stored houses without any allied leasehold right of ownerships and sanctioned building plans in the cantonment area and all is going on without any check;

(b) whether the collection of lease rents on the basis of Standard Table of Rent on account of transfer of lands is not being made despite repeated complaints; and

(c) if so, the facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (c) The authorities of Kanpur Cantonment Board have noticed 34 cases of unauthorised constructions in buildings having more than one storey in Kanpur Cantonment. In all these cases notices under Section 185 and 256 of the cantonments Act, 1924 have been issued. However, the action for removal/demolition of unauthorised constructions have been held up for want of police help. The Cantonment board has passed a resolution on 25.5.93 authorising the Cantonment Executive Officer to file civil suits and obtain injunction from courts against unauthorised constructions.

No rent as per Standard Table of rent is leviable on transfer of lease hold rights.

[Translation]

### **WIMCO Company**

1591. SHRI SURENDRA PAL PATHAK: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news item appearing in the 'Jansatta' dated May 22, 1993 captioned 'WIMCO Company Ke Jhanse Mein Hazaron Kissan; and

(b) if so, the steps taken by Government to provide remunerative price to the farmers who grow Paupier trees under WIMCO-NABARD Project?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAM SINGH): (a) and (b). The National Bank for Agriculture and Rural Development (NABARD) have